

30/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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✓

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI, 5

✓ O.A. No. 45/95

Misc. Petn.

C.P. No.

R. Appl:

..... R. C. Chanda APPLICANT'S
frs.

..... U. S. I. 9045 RESPONDENT'S

Mr. R. Dutta FOR THE APPLICANTS

.....

.....

..... Mr. B. K. Sharma FOR THE RESPONDENTS
His advocate

OFFICE NOTE ----- DATE ----- ORDER -----

127.3.95 Mr R. Dutta for the applicant.

This application is in
form and within time

C. F. of Rs. 50/-
deposited vide

[P.O./R.D. No. 883882804]

Dated 21.1.95

The application is admitted. Notice to
the respondents returnable forthwith.
Mr B.K. Sharma, learned Railway Counsel,
waives notice. By consent the matter is
taken up for final disposal.

The applicant is a Group 'C' employee
of the N.F. Railway. By order dated 16.4.1993
he was suspended from service (Annexure-A/1).
No reasons were indicated in support of the
order. The aforesaid order of suspension,
however, was revoked by the competent
authority by order dated 25.5.1993 (Annexure-
A/2).

Mr R. Dutta, the learned counsel for
the applicant, submits that the competent
authority while revoking the order of
suspension did not specify as to how the
period of suspension was to be treated. He
relies on para 1345 of Indian Railway
Establishment Code (IREC), Volume-II. The

27.3.95

said para 1345 provides that when a Railway servant who has been suspended is reinstated the authority competent to order reinstatement shall consider and make a specific order -

- (a)
- (b) Whether or not the said period shall be treated as a period spent on duty.

The order of revocation, Annexure-A/2 does not comply with the aforesaid requirement. No contemporaneous or subsequent order has been passed according to the applicant despite his having requested for issuing the necessary orders in his representation dated 28.2.1994, Annexure-A/3. That is the only question which arises for consideration at this stage. Consequently, the respondent No.2 is directed to pass an order as required under Clause (5) of Sub-para (1) of para 1345 of IREC. The order shall be passed within one month from the date of receipt of a certified copy of this order.

Since the applicant has approached the Tribunal at this stage when the order as directed above has not been passed it is made clear that if he is aggrieved by the order passed he will be at liberty to adopt such remedies as may be advised in accordance with law including approaching this Tribunal

The application is disposed of in terms of the aforesaid order.

Copy of the order to be supplied to the counsel.

12.5.95
Copy of order dtd.
27.3.95 issued to
all concerned by
Legal. Govt and
their counsel also
vide D.No. 2098
to 2102 dtd. 17.5.95.

nk

6
Member

hell
Vice-Chairman

27.3.95

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Central Administrative Tribunal
केन्द्रीय अधिकारी नियन्त्रण अदायक

22 FEB 1995

GUWAHATI BENCH :: GUWAHATI

Guwahati Bench
গুৱাহাটী নথিপত্রিকা

An application under Section 19 of the
Administrative Tribunal Act, 1985.

O. A. No. 45 of 1995.

Shri Rakesh Chandra Chanda -- Applicant.

Vs

Union of India & Others -- Respondent.

I N D E X

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| | | | |
|----|--|-----|-----------|
| 1. | Application | | 1 to 8 |
| 2. | Suspension order dated 16-4-93 | A/1 | 9 & 10 |
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| 4. | Applicants representation dated 28-2-94 | A/3 | 12 & 13 |
| 5. | Applicants reminder dated 12-4-94 | A/4 | 14 |
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| 7. | Railway Board's letter No. E(D&A)86 RG 6-19, dated 7-4-86. | A/6 | 16 to 18. |

Received 1/7/94
B. K. Deka
22-2-95
With the Andhra Pradesh

Signature of the applicant

R. Datta
22-2-95
Guwahati-781011.

THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH : GUWAHATI

(An application under Section-19 of
the Administrative Tribunal Act, 1985)

Original Application No. _____ of 1995

Shri Rakesh Chandra Chanda -- Applicant
Son of Late Rajendra Ch. Chanda
resident of Qrs.No.T/30(B),
Upper Babu Patty, Lumding.

Versus

1) Union of India represented by
General Manager, N.F.Rly., Maligaon,
Guwahati, PIN-781011.

2) Sr. Divisional Commercial
Manager, N.F.Rly., Lumding, P.O.-
Lumding, PIN-788447, Dist.-Nagaon,
Assam.

-- Respondents.

(1) Subject matters of application:

Regularisation of the period of suspension,
from 17-4-93 to 24-5-93, of the applicant.

(2) Jurisdiction of the Tribunal:

The applicant declares that the subject
matter of the application ~~within~~ the
jurisdiction of the honourable tribunal.

(3) Limitation:

That applicant submits that the application
is within the period of limitation.

(4) Facts of the case:

4.1) That the applicant is a citizen of India and therefore entitled to the rights and privileges available to a citizen of India.

4.2) That the applicant is a Group-C employee of N.F.Railway and is working as a Head Travelling Ticket Examiner (in short Hd.TTE) and posted at Lumding under Sr. Divisional Commercial Manager (in short Sr.DCM), N.F.Rly., Lumding. The immediate superior of the applicant is the Chief Travelling Ticket Inspector (in short CTTI), N.F.Rly., Lumding.

4.3) That, the applicant was earlier working as conductor. The designation of conductor has been abolished and the applicant has been redesignated as Hd.TTE.

4.4) That the duty performed by the conductor is to ~~be~~ ^{is} guide the passengers to his/her allotted birth as per the reservation chart and also to allot birth if any/ as and when a birth falls vacant.

4.5) That the applicant was put under suspension by the Sr. Divisional Commercial Manager, N.K.Rly., Lumding. (Respondent No.2) under No.G/1/92/Policy dated 16-4-1993 without assigning any reasons.

A copy of the said suspension order is annexed as Annexure-A/1.

4.6) That, Rule 5(1) of the Railway servant (Discipline & Appeal) Rules, 1968 provides that a railway servant may be placed under suspension when there is a disciplinary proceeding pending or contemplated against him or a case against him in respect of any criminal offence is under investigation, inquiry or trial or in the opinion of the disciplinary authority the railway servant has engaged himself in activities prejudicial to the interest of the security of the State.

4.7) That, neither any disciplinary proceeding was pending nor any case in respect of criminal offence was under investigation or trial/ at the time of suspension against the applicant. He was also not detained in custody or was convicted. The applicant also did not engage

himself in any activities prejudicial to security of the state.

4.8) That, the Sr. Divisional Commercial Manager, N.F.Rly., Lumding (Respondent No.3) revoked the order of suspension on 25-5-93 vide his No.G/1/92/Policy dated 25-5-93.

A copy of the revocation order No.G/1/92/Policy dated 25-5-93 is annexed as Annexure-A/2.

4.9) That, the applicant expected that some disciplinary proceeding might have been contemplated by the Sr. Divisional Commercial Manager, N.F.Rly., Lumding (respondent No.2) and awaited for the same till February, 1994. When no memorandum of charges was served on him upto February, 1994, he submitted representation on 28-2-94 to the Divisional Commercial Manager, N.F.Rly., Lumding for treating the period of suspension from 17-4-93 to 24-5-93 as on duty and issue necessary order for payment of salary for the said period. As no reply was received reminders were issued on 12-4-93 & 5-9-94 without any response.

Copies of the representation dated 28-2-94 & reminder dated 12-4-94
5-9-94 are enclosed as

Annexure- A/3, A/4 & A/5

respectively.

4.10) That, the Railway Board under letter No.E(D&A)86 RG 6 19 dated 7-4-86 forwarded to all zonal Railways a copy of department of Personnel & Training's letter No.11012/15/85-Esstt(A) dated 5th Dec./1985, communicating the Govt. of India's decision that the period of suspension to be treated as duty when the suspension is wholly unjustified and a minor penalty is imposed after conclusion of disciplinary proceeding.

A copy of the said letter No.

E(D&A)86 RG 6 19 dated

7-4-86 is annexed as Annexure-A/6.

5) GROUND FOR RELIEF:

5.1) That, as there was no disciplinary case or criminal case pending in any Court or under investigation and as no disciplinary proceeding was even contemplated, the order placing the applicant under suspension (Annexure-A/1) wholly unjustified and violative of rule-5(1) of the railway servant (discipline & appeal) rules, 1968 and was wholly unjustified.

5.2) That, the period of suspension of applicanta is to be treated as duty as no disciplinary proceeding was started against him nor he was awarded any penalty.

5.3) That, no order regarding treatment of the suspension period has been passed by the disciplinary authority(respondent No.2) as yet.

(6) Details of Remedies exhausted:

6.1) That, the applicant preferred representation on 28-2-94 followed by reminder dated 12-4-94 and 5-9-94 as duty ^{for fixation in period of Suspension} but no reply has been received.

(7) Matter not previously filed or pending before any other court:

That, the applicant further declares that he has not previously filed any application, writ petition regarding the matter in respect of which the application has been made before any Court of law or any other bench of the Honourable Tribunal nor any such application, writ petition or suit is pending.

(8) Relief Sought:

On the facts and circumstances stated above the applicant humbly prays:-

8.1) That, the order issued by the Sr. Divisional Commercial Manager, N.F.Rly., Lumding vide No.G/1/92/Policy at 16-4-93 (Annexure-A/1) placing the applicant ^{under Suspension} _{Co} declared ultra vires to rule 5(1) of the railway servant (Discipline & Appeal) Rules, 1968 and quashed.

8.2) A direction may kindly be issued to the Sr. Divisional Commercial Manager, N.F. Rly., Lumding (Respondent No.2) to issue necessary orders for regularisation of the period of suspension of the applicant from 17-4-93 to 24-5-93 as on duty.

(9) Interim Relief:

N I L.

(10) Particulars of the application fee:

Indian Postal Order No.882804 dated 21-1-95 for Rs.50.00 are enclosed as application fee.

VERIFICATION

I, Shri Rakesh Chandra Chanda, Son of Late Rajendra Chandra Chanda, aged 53 years, resident of Grs. No.T/30(B), Upper Babu Patty, P.O. Lumding, Dist.-Nogaon(Assam), PIN-782447 do

hereby verify that the contents of paragraphs 4, 6, 7 & 10 are true to my knowledge and belief and paragraphs 2, 3, 5 & 8 are believed to be true on legal advice and that I have not suppressed any material fact.

Date: 21st FEB'95

Rakesh. A. Chanda.

Place: Maligaon.

Signature of the applicant.

Rakesh. A. Chanda.

मानक फार्म नं० १।
STANDARD FORM No.1

पू० सी० रेलवे/N. E. RAILWAY:

ज्ञ०/G.174 दा०/A

दिल्लीवाल आदेश का मानक फार्म
Standard form of order of suspension

(रे० क० (अनु० एवं अ०) नियम 1968 का नियम 5(1)
(Rule 5(1) of the RS (D&A) Rules 1968

नं०/No.... G/1/92/Policy.

R.E.Railway.
(रेल प्रशासन व्यापार)
(Name of Railway Administration)

(जारी करने का स्थान) दिनांक
(Place of issue) Muring Date ... 13-4-93

आदेश
ORDER

चूकि श्री/श्रीमती
(रेल कर्मचारी का नाम तथा पदनाम) के विरुद्ध अनुशासनिक
कारबाई अपेक्षित/विचाराधीन हैं

Whereas a disciplinary proceeding against
Shri/Smt..... R.C. Chanda, Gond/.....
(Name and designation of the Railway servant) is
contemplated/pending.

चूकि श्री/श्रीमती
(रेल कर्मचारी का नाम तथा पदनाम) के विरुद्ध अनुशासनिक
की आवायीन, जांच की जा रही है। मुद्रादात चल रहा है
Whereas a case against a Shri/Smt.....
(Name and designation of the Railway
servant) in respect of a criminal offence is under
investigation inquiry/trail.

बतः अब रेल कर्मचारी (अनुशासन एवं अधीन) नियम, 1968 के नियम 4/(51) के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते
हुए राष्ट्रपति/रेलवे बोर्ड/अधो-हस्ताक्षरी के (रेल कर्मचारी अनुशासन एवं अधीन नियम, 1968 के साथ संलग्न I, II, III अनुशासनिक
के अनुसार रेल कर्मचारी को निलम्बित कर सकते वाला पद्धम प्राधिकारी) / रेल कर्मचारी (अनुशासन एवं अधीन) नियम 1968 के
नियम 5 के परन्तुक में उल्लिखित किसी प्राधिकारी द्वारा, उर्युक्त श्री/श्रीमती
को एतदद्वारा दिनांक से तात्कालिक प्रभाव से निलम्बित किया जाता है।

Now, therefore the president/the Railway Board/the undersigned the authority competent to place the Railway
servant under suspension in terms of the Schedules I, II and III appended to RS (D&A) Rules, 1968) an authority
mentioned in proviso to Rules 5 of the RS (D&A) Rules 1968, in exercise of the powers conferred by rule 4/
proviso to rule (51) of the RS (D&A) Rules, 1968, hereby places the said Shri/Smt R.C. Chanda, Gond/
under suspension with immediate effect, from

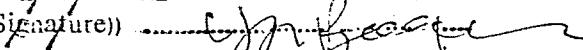
Alld/10
R. Chanda, Gond
22/4/93
R. Chanda, Gond
22/4/93

आगे यह श्री आदेश द्विया जाता है कि इस आदेश के लागू रहने के दौरान उपर्युक्त श्री/श्रीमती संबंधी प्राधिकारी की पूर्व अनुमति प्राप्त किये बिना मूल्यालय से बहुरूप नहीं जायेगे/जायेंगी।

It is further ordered that during the period this order shall remain in force, the said Shri/Smt. R. C. Chanda Condu^ting shall not leave the head quarters without obtaining the previous permission of the competent authority.

* (राष्ट्रपति के आदेश द्वारा उनके और उनके नाम में)

(By order and in the name of the President)

(इस्ताक्षर/Signature) 

(नाम/Name) (G. E. Bagriya)

नियमित करने वाले प्राप्ति (G. E. Bagriya)

Designation of the suspending authority
G. E. Bagriya Manager

(मान्य रेलवे बोर्ड, जहाँ रेलवे बोर्ड ही नियंत्रण प्राधिकारी है)

(Secretary, Railway Board, where Railway Board is the suspending authority).

(जहाँ राष्ट्रपति नियंत्रण प्राधिकारी हो, वहाँ राष्ट्रपति की ओर से प्रमाणीकरण हेतु संविधान के अनुच्छेद (77) 2 के अधीन प्राधिकृत अधिकारी का पदनाम)

(Designation of the officer authorised under article 77 (2) of the Constitution to authenticate orders on behalf of the President, where the President is the suspending authority).

प्रतिलिपि-प्रति/Copy to:-

श्री/श्रीमती Shri. R. C. Chanda, Condu^ting : Through CTT / C. W. (नियमित रेल कर्मचारी का नाम तथा पुरन्यम)

नियमन के दौरान देश निर्वाह भर्ते से नियंत्रित आदेश अलग तो जारी किये जायेंगे।

Shri/Smt. (Name and designation of the suspended Railway servant); Orders regarding subsistence allowance admissible to him during the period of suspension, will issue separately.

* जहाँ आदेश स्पष्टतः राष्ट्रपति के नाम से ही दिया जाता है।

Where the order is expressed to be made in the name of President.

N. E. Ry. Press-1/62/8912/112- Jun, 20-10-00 F. ms.

free
Copy to T. T. D. Depict
Shri. G. E. Bagriya T. T. D. Depict
Lumding Jun. N. E. Ry.

Bages - A/b

N.F.RAILWAY. (STANDARD FORM NO.4).

STANDARD FORM OF ORDER OF REVOCATION OF SUSPENSION ORDER.

Rule 5(5) of R.S (D & A) Rules-1963.

No. G/1/93/Policy.

Dated. 25/5/93.

Name of the Railway Administration:-

ORDER.

Whereas an order placing Shri R.C.Chanda, Condu/ LMG (name and designation of the Railway servant) under suspension was made by Sr.DCM /Lumding on 16-4-93

Now, therefore, the undersigned (the authority which made or is deemed to have made of the order of suspension of any other authority to which the authority is subordinate is exercise of the powers conferred by clause(e) of sub-rule-5 of the R.S (D & A) Rules-1963 hereby revoked the order of Suspension with immediate effect,

G.N.Bagriya(G.N.Bagriya)
Designation of the Authority making the order.Sr. Divl. Comm. Manager

Copy to: (1) Shri: R.C.Chanda, Condu/ N.F./Railway through CTTI/LMG through CTTI/LMG for information and necessary action please.

(2) CTTI/LMG for information and necessary action please.

(3) DRM(F)/LMG for information and necessary action please.

(4) OS/ET/Cadre / / for information and necessary action please.

(5) RAC(G)/LMG (at office) for information and necessary action please.

Suspension from
17.4.93 to 24.5.93.

Received
C

25/5/93
Lumding Unit N.F. S.H.

Alleged

R. Datta. (A.D. 2007/21/93)
Mallgaon, Gudarh-781011.

To

The Divisional Commercial Manager,
N.F.Railway, Lumding.

(Through Proper channel)

Sir,

Sub:- Regularisation of Suspension period.

I have the honour to state the following for your kind consideration and sympathetic orders.

1. That sir, I was placed under suspension vide Sr.DCM/LMG's order No G/1/92/Policy dated 16.4.93.
2. That sir, there were neither any disciplinary proceeding or a case in respect of any criminal offence was pending against me.
3. That sir, after placing me under suspension neither any memorandum of charges served on me nor any investigation was initiated against for any omission or commission in performance of my duty.
4. That sir, instead of initiating any proceeding the order of suspension was revoked by the Sr. DCM/LMG vide order No G/1/92/Policy dated 25.5.93 without indicating as to treatment of period of suspension.
5. That sir, Rule 5(1) of the Railway Servants (Discipline & Appeal)Rules, 1968 provides as under:-
 - " (1) A Railway Servant may be placed under suspension:
 - (a) where a disciplinary proceeding against him is contemplated or is pending; or
 - (b) where, in the opinion of the authority competent to place a railway servant under suspension, he has engaged himself in activities prejudicial to the interest of the security of the state; or
 - (c) where a case against him in respect of any criminal offence, is under investigation, inquiry or trial."
6. That sir, as stated in paras 3 and 4 above there no criminal case was pending or under investigation nor there was any criminal case was registered against me by any police authority nor there was any disciplinary proceeding ~~was~~ pending or even contemplated, as is evident from non initiation of proceeding during the period of suspension or even thereafter, the suspension was wholly unjustified and needs to be treated as duty. Herein I may mention that the Railway Board under letter no E (D&A) 86 RG 6-19 dated 7.4.86 forwarded to all Zonal Railways the Government of India's decision that the government servants can be placed

Contd P/2.

A/14/MS
R. Dutta, 17/5/93
Mangam, Guwahati, Assam

-2-

placed under suspension if a prima facie case is made out justifying his prosecution or disciplinary proceedings which are likely to end in his dismissal, removal or compulsory retirement. It was further instructed that where departmental proceedings against a suspended employee for the imposition of major penalty ends in minor penalty the suspension can be said to be wholly unjustified and should be ~~xx~~ treated as duty.

7. That sir, the above submissions would indicate my suspension was not justified and is to be treated as duty.

I would therefore humbly pray to your honour to be kind to regularise the period of my suspension from 17.4.93 to 24.4.93 as duty and issue necessary orders for payment of my salary for the period and oblige.

With kind regards,

Yours faithfully,

Date 28.02.94.

Rakesh R. Chanda.

(R.C. Chanda)
Hd. TTE/LMG under
CTTI/LMG.

Received
one copy (750 Sheets)
22/2/94.

A. K. M.
R. Datta. (23/2/93/2795)
Malligaon, Guwahati-781011.

To The Sr.DCM/LMG, NERly.

Through Proper channel

Sir, Sub: Suspension Period from 16.4.93 to 25.5.93,
with due respect I beg to be excused for troubling
upon your valuable time with my following Prayer,
which I hope will be looked into and decision given
that Sir, I was placed under suspension as
per your letter No-9/1/92/Policy dt 16.4.93, from 16.4.93
to 24.5.93. Though I was placed under suspension and
vacation ordered vide, our office letter No-9/1/93/
Policy dt. 25.5.93 issued till date no memorandum has
been issued against me, and I was compelled to issue a
letter vide my application dt. 28.2.93 for regularization
of my suspension period to enable me to get the
monetary benefit.

Though more than a month have elapsed neither
any order of regularization of the suspension period
nor any communication made for issuing the memorandum
showing my offence has been received.

As this a case pending for a year, I would
request you kindly to arrange to regularise the period
of suspension, so that I can get the salary for the
above period for which I shall be grateful.

Dated, Bending

the 12th April 1994.

Yours faithfully,

Rakesh P. Chander

HOI. III /LMG

Received
SD 12.4.94

Alleghy

R.
Wells, 11, 1994
701011.

Yours

The Divisional Rly Manager, N.F.Rly., Bemidji.

I hope Proper channel

Sub:- Remander 600-3, regarding the regularisation of my suspension Periods.

Ref:- my application of 28.2.94 & 12.4.94.

Sir,

I beg to state that, I was placed under suspension from 17.4.93 to 25.5.93 by Sr.DCM/LMG vide his order no- 5/1/92/Policy dt. 16.4.93 and the suspension order was revoked by Sr.DCM/LMG vide his order no- 5/1/92/Policy dt. 25.5.93 without indicating the fate of my Periods of suspension what it was to be treated.

In this connection I applied two times before your honour for the regularisation of my suspension Period. But month after month was rolled down, still the fate of my suspension Periods remained undecided.

Here I am willing to mention to your ~~good~~ ^{your} honour that in future I shall not disturb in the connection as stated above.

Under the above circumstances may I hope & pray that you would be kind enough to regularise my suspension Periods expeditely and oblige.

Dates, LMG

The 05th Sept/94.

Yours faithfully,

Rakesh Ch. Chanda
cond/LMG

06/9/94

Alfred

R. E. 11.7.1994
Mallpatti

R.R.E. No.57/86

Subject: Recommendation of the Committee of the National Council(JCM) Period of Suspension to be treated as duty if only Minor Penalty is imposed after conclusion of disciplinary proceedings.

No.E(D&A)86 RG 6-19,

dated 7-4-86.

A copy of the Department of Personnel and Training's O.M. No.11012/15/85-Estt(A) dated 3-12-85 on the above subject is sent herewith for guidance and compliance of all concerned. The Department's O.M. No.43/56/64-AVD dated 22-10-64 was circulated vide Board's letter No.E(D&A)64 RG 6-35 dated 10-12-64.

Copy of Department of Personnel and Training letter No.11012/15/85-Estt(A) dated 3 December, 1985.

Subject: Period of suspension to be treated as duty if only a minor penalty is imposed after conclusion of the disciplinary proceedings — Recommendations of the Committee of the National Council(JCM).

The undersigned is directed to invite attention to this Department O.M.No.43/

Allen
R. Dutt
Malgach, Gauhati-781012/14/95

Contd./-----p2

56/64-AVD dated 22-10-64 containing the guidelines for placing Government servants under suspension and to say that these instructions lay down, inter alia, that Government servant could be placed under suspension if a *prima facie* case is made out justifying his prosecution or disciplinary proceedings which are likely to end in his dismissal, removal or compulsory retirement. These instructions thus make it clear that suspension should be restored ~~from~~ only in those cases where a major penalty is likely to be imposed on conclusion of the proceedings and not a minor penalty. The Staff Side of the Committee of the National Council set up to review the CCS (CC&A) Rules, 1965 had suggested that in cases where a government servant, against whom an inquiry has been held for the imposition of the major penalty, is finally awarded only a minor penalty, the suspension should be considered unjustified and full pay and allowance paid for suspension period. Government have accepted this suggestion of the staff side. Accordingly, where departmental proceedings against a suspended employee for the imposition of a major penalty finally end with the imposition of a minor penalty, the suspension can be said to be wholly unjustified in terms of FR(54-B).

Alleged
R. Dutt
Malgana, Guwahati-781019

Contd. / --- p3

2. Ministry of Agriculture etc. are requested to bring the contents of para 1 above to the notice of all authorities concerned under their control.

3. These orders will become effective from the date of issue. Past cases already decided need not be reopened.

Sd/-

(A. JAYARAMAN)
Director,

Allemd
R. Dated 6.8.1965
Mangalore, Guwahati 781011

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI - 5

D.A. 45/95

Sri Rakesh Chandra Chanda ... Applicant

-VS-

Union of India & Others ... Respondents

P R E S E N T

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI, VICE CHAIRMAN

THE HON'BLE SHRI G. L. SANGLYINE, MEMBER (ADMN.).

For the Applicant ... Mr. R. Dutta.

For the Respondents ... Mr. B.K. Sharma.

Sd/- VICE CHAIRMAN

Sd/- MEMBER (ADMN)

Memo No. :

Date :

Copy for information & necessary action to :

- (1) Shri Rakesh Chandra Chanda, S/O. Late Rajendra Ch. Chanda, resident of Qrs. No. T/30(B), Upper Babu Patty, Lumding.
- (2) The General Manager, N.F. Railway, Maligaon, Guwahati-11.
- (3) The Sr, Divisional Commercial Manager, N.F. Railway, Lumding, Dist. Nagaon, Pin Code 788 447, Assam.
- (4) Mr. R. Dutta, Advocate, Gauhati High Court, Guwahati.
- (5) Mr. B.K. Sharma, Rly. Advocate, C.A.T., Guwahati Bench, Guwahati.

SECTION OFFICER (J)